

Construction of NHs under Bharatmala project

†1577. SHRI RAM NATH THAKUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that the target of construction/upgradation of 35,000 kilometers of National Highways by 2022 has been fixed under the Bharatmala Project;

(b) whether Government has completed the work of identification of those highways which would be included under this scheme; and

(c) whether those States would be given priority under Bharatmala Project where the availability of highways is quite less than the national average in proportion to the population density?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) The Government of India had approved Bharatmala Pariyojana Phase-I in October, 2017 with an aggregate length of about 34,800 km. (including 10,000 km. residual NHDP stretches) at an estimated outlay of ₹ 5,35,000.00 crores for development of about 9,000 km. length of Economic corridors, about 6,000 km length of Inter-corridor and feeder roads, about 5,000 km. length of National Corridors Efficiency improvements, about 2,000 km. length of Border and International connectivity roads, about 2,000 km. length of Coastal and port connectivity roads, about 800 km. length of Expressways. Various road stretches have been identified for development under this scheme. Development of highway stretches is taken up post finalization of alignment, cost estimates, land acquisition requirement etc. based on outcome of Detailed Project Report (DPR)/ Feasibility Study, project viability, *inter-se*-priority and availability of funds. Under Bharatmala Pariyojana programme, it has been envisaged to provide connectivity to 550 districts in the country for improvement in National Highways density across the country.

Road accidents due to potholes

1578. SHRI KAMAKHYA PRASAD TASA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether due to potholes on National Highways (NHs), number of road accidents have increased and many lives were lost and many people were injured during the last one year;

†Original notice of the question was received in Hindi.

- (b) if so, the details thereof, State-wise and year-wise;
- (c) whether Government has taken any immediate measures for repairing potholes;
- (d) details of budgetary allocation for repair and maintenance of National Highways during the last three years, State-wise and year-wise;
- (e) whether measures have been taken by Government to hold civic authorities accountable for faulty road design and engineering and poor maintenance of roads; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) As per information received from police department of all States/UTs, number of accidents, persons killed and injured under the category of potholes on all roads including National Highways in the country during the calendar year 2018 is shown below:—

Total number of accidents	Total number of persons killed	Total number of persons injured
4869	2015	4108

The State/UT-wise total number of road accidents, persons killed and injured under the category of potholes on all roads during the calendar year are given in the Statement (*See below*).

(c) to (f) National Highways are being designed, constructed and maintained as per Indian Roads Congress (IRC) codes/guidelines and Ministry's specifications. Various safety measures are made as an integral part of the highway development projects depending upon the site requirement and availability of lands. The work of development and maintenance of National Highways are carried out by executing agencies *viz.* NHAI/NHIDCL/ State PWDs. In the EPC document there is a provision that the contractor shall at all-time maintain the project highways in accordance with the provision of contract agreement in time-bound manner. In Public Private Partnership (PPP) Projects the Concessionaire are liable to maintain the roads (NHs) for the concession period/which may varies from 15-30 years in general. However, in EPC mode the contract is liable to maintain/repair the defect for 5-10 years (depending upon type of pavement) as per Ministry's guidelines. In case of any discrepancy during execution stage, concessionaire or contractor is penalised as per the conditions of contract.

Statement

Details of total number of road accidents, persons killed and injured under the category of potholes during the calendar years 2017 to 2018

Sl. No.	States/UTs	Road Accidents		Persons Killed		Persons Injured	
		2017	2018	2017	2018	2017	2018
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	288	3	108	1	16	3
2.	Arunachal Pradesh	12	0	7	0	31	0
3.	Assam	196	182	53	68	186	161
4.	Bihar	208	0	116	0	160	0
5.	Chhattisgarh	76	112	31	20	58	100
6.	Goa	0	0	0	0	0	0
7.	Gujarat	552	1	228	1	545	0
8.	Haryana	465	473	522	222	490	489
9.	Himachal Pradesh	19	21	10	18	19	27
10.	Jammu and Kashmir	0	8	0	0	0	8
11.	Jharkhand	118	119	64	78	94	71
12.	Karnataka	178	38	47	10	223	68
13.	Kerala	522	63	52	11	779	66
14.	Madhya Pradesh	1012	182	141	59	1018	114
15.	Maharashtra	2370	552	726	166	2213	548
16.	Manipur	3	2	0	0	5	1
17.	Meghalaya	12	0	5	0	6	0
18.	Mizoram	0	0	0	0	0	0
19.	Nagaland	61	33	3	0	27	29
20.	Odisha	150	88	73	35	160	85
21.	Punjab	334	109	162	64	185	94
22.	Rajasthan	93	81	37	36	81	83
23.	Sikkim	0	0	0	0	0	0

1	2	3	4	5	6	7	8
24.	Tamil Nadu	627	526	173	102	668	460
25.	Telangana	33	44	5	14	38	68
26.	Tripura	0	0	0	0	0	0
27.	Uttarakhand	48	10	27	9	15	6
28.	Uttar Pradesh	1986	2015	987	1043	1419	1394
29.	West Bengal	17	145	10	39	13	186
30.	Andaman and Nicobar Islands	0	0	0	0	0	0
31.	Chandigarh	4	0	2	0	4	0
32.	Dadra and Nagar Haveli	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0
34.	Delhi	39	61	8	18	38	47
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	0	1	0	1	0	0
TOTAL		9423	4869	3597	2015	8791	4108

Four laning project of NH-45C

1579. SHRI S. MUTHUKARUPPAN:
SHRI R. VAITHILINGAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether four laning project of NH-45C from Sethiyahopu to Cholopuram section in Cuddalore district of Tamil Nadu including bypass for Pinnalur-cum Sethiyahopu from km. 66.000 to km. 74.650, passing through Pinnalur-II village is underway;

(b) whether it is a fact that supplementary award for multiplication factor varying from 1.25 to 2 for rural areas, pursuant to the Gazette Notification of Government of Tamil Nadu dated 21.09.2017, has not been paid to Pinnalur-II land owners; and

(c) whether Government has set a time-frame for paying this supplementary award to land owners with due interest?